

**Cultivation of Hops**

4412 DR P R GANGWAR Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state

(a) the steps taken by the Union Government for large scale cultivation of Hops used in Bear manufacture and pharmaceutical preparations,

(b) whether the Union Government have identified the areas for this purpose, and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRITARUNGOGOI) (a) This Ministry is implementing a scheme during the Eighth Five Year Plan for assisting public sector/joint/cooperative Undertakings for production and processing of Hops

(b) and (c) For the purpose of cultivation and processing of Hops, certain areas of Himachal Pradesh, Jammu and Kashmir, Uttar Pradesh and Sikkim are considered to be suitable

**Boost to Tourism in Orissa**

4413 SHRI BRAJA KISHORE TRIPATHY Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) the allocation of Central assistance for accommodation and way side amenities at the identified pilgrim centres in Orissa, during 1991-92 and 1992-93, and

(b) the pending proposals for 1993-94?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) Central assistance has been sanctioned for the following project for development of Pun as a pilgrim centre

		<i>Amount sanctioned (Rs in lakhs)</i>
1	Yatn Niwas at Pun	44 85
2	Wayside amenities at Sakshi Gopal	13 53

(b) No proposal for accommodation/wayside amenities at Pun has been submitted by the State Government for 1993-94

[*Translation*]

**Grounding of TU-154 Planes**

4414 SHRI MADAN LAL KHURANA  
SHRI SANAT KUMAR MANDAL

Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state

(a) whether as a result of crashlanding of TU-154 planes, all these planes have been grounded,

(b) if so, the compensation claimed by Uzbekistan for the crashed plane and those grounded and

(c) whether all the remaining planes have since been recalled by the Uzbekistan Government?

THE MINISTER OF CIVIL AVIATION AND TOURISM (SHRI GHULAM NABI AZAD) (a) TU-154 planes leased by Indian

Airlines were withdrawn from service after the crashlanding of one TU-154 aircraft at Delhi on 9th January, 1993.

(b) and (c). Under the terms of agreement, the aircraft was insured by the lessor, M/s Uzbekistan Airways and Indian Airlines was not to bear any damage for its loss. Since the planes were not being used, M/s Uzbekistan Airways requested return of their aircraft, which was agreed to by Indian Airlines and the lease arrangement was terminated. M/s Uzbekistan Airways did not claim any compensation on this account from Indian Airlines.

#### Percentage of Processed Fruits and Vegetables

4415. SHRI NITISH KUMAR:  
SHRI NAVAL KISHORE RAI:

Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the extent of increase in percentage of processed fruits and vegetables out of total production during each of the last three years;

(b) whether the Government have fixed any target for increasing this percentage by the end of the Eighth Plan;

(c) if so, the details thereof; and

(d) the facilities proposed to be provided by the Government for achieving the target?

THE MINISTER OF STATE OF THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SHRI TARUN GOGOI) : (a) to (d). Processing of fruits and vegetables is done both in organised and unorganised sector, therefore, exact extent of increase in percentage is not available. However, there is steady increase in processing of fruits and vegetables and it is estimated that at the

beginning of the Seventh Plan, about 1% of the total production of fruits and vegetables was processed in the country. While no target in terms of percentage has been fixed for processing of fruits and vegetables, by the end of the Eighth Plan, it is estimated that the organised processing capacity will go up to 2 million metric tonnes as against 0.95 million metric tonnes at the end of the Seventh Plan. In percentage terms the processing is likely to be over 2% in the organised sector.

[English]

#### Engagement of Foreign Nationals in Tourism

4416. SHRI MANIKRAO HODLYA GAVIT: Will the Minister of CIVIL AVIATION AND TOURISM be pleased to state:

(a) whether foreign nationals are employed by the tourism promotion agencies of Government including ITDC on short or long term basis;

(b) if so, the details thereof and the reasons therefor;

(c) whether prior approval of the Union Government was taken before employing such nationals; and

(d) if not, the reasons therefor?

THE MINISTER OF CIVIL AVIATION AND TOURISM: (SHRI GHULAM NABI AZAD): (a) and (b). ITDC has not employed any foreign national M/s Indo Hokke Hotels, a subsidiary of the Hotel Corporation of India under the administrative control of the Department of Civil Aviation have employed two foreign nationals on contract basis upto 31.3.1993.

(c) Yes, Sir.